

COFEPOSA Act, 1974. Appropriate action under the law is being taken against the persons involved.

Special Survey conducted by Income-Tax Department in Bombay

5648. SHRI K. LAKKAPPA:

SHRI H. N. NANJE GOWDA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a "Special Survey" was conducted by the Income-tax Department to detect the extent of concealed assets and tax evasion in Bombay;

(b) if so, details of parties detected as a result of survey;

(c) whether it is also a fact that this survey has proved to be waste of man-power and resources; and

(d) whether Income-tax Officers of Bombay are in league with the assesseees and if so, particulars thereof and action proposed to be taken against them?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) External Survey Operations were started in Bombay in the last week of July, 1979 and were intensified subsequently for detecting new assesseees and also collecting information about existing assesseees. During these operations 18,000 premises were surveyed, 3,000 new cases were detected, information in respect of more than 12 000 existing assesseees obtained and other enquires were made. The information gathered in respect of existing assesseees will be duly considered at the time of assessments. Special Survey Under Section 133A of the Income-tax Act was made in 45 cases, which has brought to light substantial concealment of income|evasion of tax.

(c) No, Sir.

(d) The Commissioner of Income-tax has reported that there is no evidence to substantiate this general allegation. Suitable action is, however, taken where substantial and concrete complaints are received and as a result Central Bureau of Investigation has registered a case against 2 Inspectors.

Fraud Committed by Bank Manager of Allahabad Bank, Bhopal

5649. SHRI K. LAKKAPPA:

SHRI H. N. NANJE GOWDA:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have seen the Press Reports appearing in the 'Blitz Weekly' of 28th June, 1980 whereas a Bank Manager of Allahabad Bank, Bhopal has cheated some nationalised banks with connivance of some bogus firms;

(b) if so, full details thereof;

(c) action proposed to be taken against the Bank Manager and others involved in this fraud; and

(d) what other steps are proposed to avoid recurrence of such frauds?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) and (c) Allahabad Bank has reported that the Branch Manager of its Kotwali Road (Bhopal) Branch committed a number of irregularities and allowed accommodation facilities to a few constituents of the bank. These irregularities came to the notice of the bank when the branch was inspected by the bank's internal auditors in June 1979. The bank warned the Branch Manager and thereafter removed him from his post. He was subsequently placed under suspension pending a full investigation of the case. Since the parties have also